

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2337
ANSWERED ON:15.12.2004
CYBER CRIMES
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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the details of the major cyber crimes detected by the Government in IT. Section during the last three years; and
(b) the action taken by the Government to check the cyber crimes?

Answer

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a): Since IT Act came into force in 2000, CBI has registered 18 cases relating to Cyber Crime during the last three years and 3 cases in the year 2004 till November, 2004. The details are as under:

Year	No. of cases
2001	Two
2002	Nine
2003	Seven
2004	Three

In addition CBI has investigated 87 complaints and many International/Interpol references (complaints) received from different countries for cyber crime committed from India.

National Crime Records Bureau (NCRB) stated collecting cyber crime data for State and Union Territories for the year 2002. Data from some of the States and Union Territories for the year 2003 has not been received. The cyber cases registered under various Acts are as follows:

Year	IT Act	IPC
2002	67	738
2003	56	348 (data for 5 States and 3 Union Territories not received)

(b): A number of steps have been taken by the government to fight cyber crimes. It is a coordinated effort on the part of several agencies in the Ministry of Home Affairs and in the Ministry of Communications and Information Technology on an on going basis. The fight against cyber crimes involves Law Enforcement Agencies such as the Central Bureau of Investigation, Intelligence Bureau, State Police organizations and other specialized organizations such as the National Police Academy and the Indian Computer Emergency Response Team (CERT-In). CERT-In has a role in developing appropriate Security Guidelines and other best practices to advise the Systems Administrators of computer systems and networks all over the country to implement them so as to avoid the systems from being attacked by the hackers and other criminals. CERT-In also conducts regular security workshops for the system and network administrators of the Government, Defense, public sector and private sector organizations. In the event of systems being attacked, CERT-In helps the victim organizations recover their systems from the computer security incidents so as to make them operational at the earliest. Cyber Forensics is an emerging discipline which helps the Law Enforcement organizations collect evidence from the scene of crime. The legal framework for fighting cyber crimes is a part of the Information Technology Act, 2000. Central Bureau of Investigation and other police organizations have set up Cyber Crime Cells with police officers who have been specially trained in cyber forensics and also on IT security matters.